

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:352  
ANSWERED ON:24.02.2010  
ADMISSION OF CHILDREN IN PRIVATE SCHOOLS  
Agarwal Shri Jai Prakash

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Delhi High Court has directed the Public Schools of the capital to earmark 20 per cent seats for giving admission to the children of weaker sections of society ;
- (b) if so, the details thereof;
- (c) the details of the schools complying with and of those not complying with the directions of the Delhi High Court as on date;
- (d) whether the Government have taken or are taking any action against the schools not complying with the directions of the Delhi High Court; and
- (e) if so, the details thereof as on date ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT.D.PURANDESWARI)

- (a) & (b) The High Court of Delhi in its order dated 30.5.2007 in WP No 3156/2002 has directed that the private schools of the capital, which have been allotted land by the government agencies, shall earmark 10 per cent of seats for admission for students of the economically weaker sections and 5 per cent for wards of the staff of the school. In case the 5 per cent quota for wards of the staff is not filled, then the remaining seats will be filled by the students belonging to economically weaker sections.
- (c) to (e) The Government of NCT of Delhi has informed that 245 schools have fully complied with the order, 139 schools have partially complied, 3 schools have not provided any information, 2 schools are not functioning and 1 school has been derecognized. Notice has been issued to 3 schools that have not provided any information and the matter is sub-judice. The list of such schools is annexed.